

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/GT/2016

Subject : Approval of tariff of Bokaro 'A' Thermal Power Station Unit-I (500 MW) for the period from the anticipated COD till 31.3.2019

Date of hearing : 20.2.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Punjab State Power Corporation Limited

Parties present : Ms. Anushree Bardhan, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Pulak Bhattacharya, DVC

Record of Proceedings

During the hearing, the learned counsel for the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be determined as prayed for in the petition. She further submitted that all additional information as directed by the Commission has been filed and copies served on respondents.

2. None appeared on behalf of the respondents. The Commission directed the petitioner to submit additional information, on affidavit, with advance copy to the respondent, on or before 12.3.2018, on the following:

(i) Documentary evidence in support of the claim of ROE based on effective tax rate of @ 20.961%;

(ii) The date of original schedule of award of CHP works and DM plant work as per original investment approval and date of actual completion and the reason of delay;

(iii) The actual cost incurred under the different packages till the actual COD in comparison to the actual cost awarded as per original investment approval of ₹2313 crore;

(iv) The details of the actual audited capital cost, actual additional capital expenditure incurred, earnings from infirm power from startup to synchronization and synchronization to COD, LD recovered if any, have been



adjusted in the Capital cost, initial spares capitalized till actual COD and capital spares;

(v) The details of “As billed” GCV of coal for 3 months starting from November, 2016 to January, 2017.

3. The above information shall be submitted within the due date mentioned above. No extension of time shall be granted for any reason whatsoever. In case the additional information/ submissions are not filed within the date mentioned, the matter shall be decided based on available records.

4. Subject to above, order in the petition was reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

